

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 226/MP/2015

- Subject : Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act, 2003 seeking appropriate directions for operationalisation of the LTA dated 14.9.2010 read with letter dated 27.12.2013.
- Date of hearing : 2.6.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : TRN Energy Private Limited
- Respondents : Power Grid Corporation of India Limited
UP Power Corporation Limited
- Parties present : Shri Matrugupta Mishra, Advocate, TRN Energy Pvt. Ltd.
Shri H.M. Jain, TRN Energy Pvt. Ltd.
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

The representative of Chhattisgarh State Trading Company Limited submitted that arguing counsel in the matter is not available today and requested to adjourn the matter.

2. Learned counsel for PGCIL submitted that in the WR constituents meeting held on 1.6.2015, one of the applicants, namely Noida Power Limited submitted that it is surrendering 475 MW LTA granted to it by PGCIL. She further submitted that the petitioner is expected to be accommodated from the above relinquished quantum.
3. Learned counsel for the petitioner submitted that its application should be treated as made in the year 2013 for grant of LTA of 240 MW.
4. The Commission directed to list the petition for hearing on 28.6.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**